

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1729 of 2021

Md. Aslam @ Aslam Miya & Anr.	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	None
For the State	:	None

Order No.03 Dated- 19.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

No averment has been made in the anticipatory bail application regarding the criminal antecedent of the petitioners.

The petitioners are directed to file a supplementary affidavit regarding criminal antecedent of the petitioners.

If the supplementary affidavit is not filed within three months from the date of this order, this anticipatory bail application shall stand dismissed without further reference to the Bench.

List this case after filing of the supplementary affidavit.

(Anil Kumar Choudhary, J.)